

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**FRIDAY, THE SIXTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL NO: 1366 OF 2024**

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated. 05-07-2024, Passed in WP.No. 17453 of 2024 on the file of the High Court.

**Between:**

Major Sandeep Khurana (Retd.), S/o Dr R C Khurana, Aged about 57 years, Occ. Army Veteran, R/o H.No. V 803, Adarsh Palm Retreat, Devarabeesanahalli, Bellandur, Bengaluru- 560103

**...APPELLANT**

**AND**

1. The Reserve Bank of India, Represented by its Regional Director 6-1-56, Secretariat Road Saifabad, Hyderabad-500004
2. The Banking Ombudsman, C/o Reserve Bank of India, 6-1-56, Secretariat Road, Saifabad, Hyderabad-500 004
3. The Manager, Union Bank of India, Gachibowli Branch (Branch IFSC Code. UBIN0813257) Hyderabad - 500 032

**...RESPONDENTS**

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order dated 05.07.2024 passed by the learned Single Judge in W.P. No. 17453 of 2024.

**Counsel for the Appellant: SRI MAHESH MAMINDLA**

**Counsel for the Respondents: --**

**The Court delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1366 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mahesh Mamindla, learned counsel for the appellant.

2. This intra court appeal is filed against the order dated 05.07.2024 passed in W.P.No.17453 of 2024.

3. Learned counsel for the appellant submits that the learned Single Judge has passed different orders in similar writ petitions, namely W.P.No.6652 of 2024 and W.P.No.31644 of 2022.

4. However, the aforesaid aspect of the matter has not been brought to the notice of the learned Single Judge. Therefore, in the facts and circumstances, the appropriate remedy for the appellant is to seek review of the order dated 05.07.2024.

5. The appeal is accordingly disposed of with the liberty to the appellant to seek review of the order dated 05.07.2024 in W.P.No.17453 of 2024, if so advised. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/- I. NAGALAKSHMI  
DEPUTY REGISTRAR  
SECTION OFFICER

To,

1. The Regional Director, Reserve Bank of India, 6-1-56, Secretariat Road Saifabad, Hyderabad-500004
2. The Banking Ombudsman, C/o Reserve Bank of India, 6-1-56, Secretariat Road, Saifabad, Hyderabad-500 004
3. The Manager, Union Bank of India, Gachibowli Branch (Branch IFSC Code. UBIN0813257) Hyderabad - 500 032
4. One CC to SRI MAHESH MAMINDLA, Advocate [OPUC]
5. Two CD Copies

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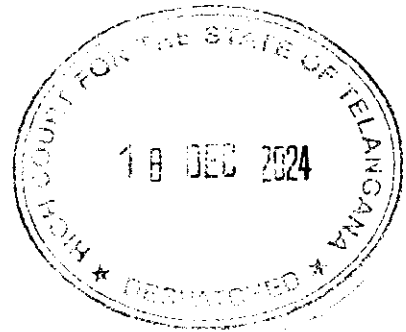
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**HIGH COURT**

**DATED: 06/12/2024**

**JUDGMENT**

**WA.No.1366 of 2024**



**DISPOSING OF THE WRIT APPEAL,  
WITHOUT COSTS**

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for  
17/12/24